

runway by 1590 ft- subject to the State Government providing the land.

Railway Line from Rajgrih to Bodhgaya

3227. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL; Will the Minister of RAILWAYS be pleased to state: <

(a) whether the places like Buddhist circuit the oldest university of Nalanda, Rajgrih, Bodhgaya, Sarnath; Kushinagar, Lumbini, Varshvash and Sharvasti are having no direct rail link;

(b) if so, whether Government propose to give approval for the construction of new line i.e. Rajgarh-Bodhgaya, Gorakhpur-Kushinagar and Gonda-Sharvasti and for the conversion of Gaya-Patna single line into double line;

(c) whether Government have also received any complaints/memoranda in this regard; and

(d) if so, what are the details thereof and what action Government propose to take in this matter?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) Representations have been received for construction of Gajgrih-Bodhgaya rail line and doubling of Patna-Gaya rail line.

Survey for Rajgrih-Gaya new rail line was conducted and the project was bound to be financially unremunerative.

As regards doubling of Patna-Gaya rail line, a survey was carried out to assess works required to improve line capacity on this section. According to

the recommendations made in the Survey Report, the following works, costing about Rs. 6.35 crores, have been included in the Budget for 1988-89, for augmentation of sectional capacity:—

(i) Tokenless block working.

(ii) Conversion of Potahi halt into crossing station.

(iii) Additional platform at Jehanabad.

Election of Chief of Archery Association of India

3228. DR. NARREDDY THULASI REDDY; Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Shri Vijay Kumar Malhotra has been elected as the Chief of Archery Association of India (AAI) in violation of Government's guidelines; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MARGARET ALVA): (a) Yes, Sir.

(b) Government propose to take action in accordance with its Guidelines on Operation Excellence which provide, *inter alia* that no Office bearer of a Federation shall hold office consecutively for more than 2 terms or 8 years.

Removal of vendor's from Railway land at Jogban; Railway Station

3229 SHRI RAM NARESH YADAV; Will the Minister of RAILWAYS be pleased to state;

(a) whether it is a fact that several vendors, occupying Railway land for

the past fifteen years, near Jogbani Railway station on N F. Railway, were forcibly removed in June 1988;

(b) if so, what are the reasons therefor;

(c) whether the Divisional Manager (C), N.F. Railway, Katihar had given licences to a large number of these vendors;

(d) whether Divisional Manager had previously obtained orders from local-Magisterial authorities to evict these landlords;

(e) if so, the reasons therefor; and

(f) what are the reasons for not utilising the Rail-way Protection Force in this operation?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) Licences had been issued to 38 shopkeepers at Jogbani Railway Station, but since the railway land is required for Railway's own developmental works, these licences have since been cancelled.

(d) No, Sir.

(e) and (f) Do not arise.

Selective lock out by Air India

3230. SHRI V. NARAYANASAMY: Will the Minister of CIVIL AVIATION AND TOURISM be Pleased to state:

(a) whether it is a fact that Air India is planning for a selective lock out and to fly only to selective routes, which is likely to affect the lower category employees only;

(b) if so, what steps Government propose to take to avoid lock out and

retrenchment of workers in Air India, without affecting their services; and

(c) whether it is a fact that Air India has cancelled a number of flights in the October end, and the beginning of November 1988; 'if so, what are the reasons therefor?

THE MINISTER, OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

Committee to review air safety measures

3231. SHRI V. NARAYANASAMY: Will- the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government are reviewing the air safety measures by appointing a Committee of experts, in view of the recent aircraft crashes at Ahmedabad and Guwahati; and

(b) if so, by when the said Committee would be appointed and by when it would submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL) (a) and (b) Two Courts of Inquiry headed by High Court Judges have been appointed to investigate into the two fatal accidents which occurred at Ahmedabad and Guwahati on 19.10.88. These courts, apart from finding out the causes of accidents, normally also make recommendations for bringing about improvements in safety measures if any shortcomings are found during the course of investigation. The Government is appointing a Committee of experts, separately, to review maintenance and training aspects in airlines.